

**Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi
DES-VII**

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 47/M09 HELD ON 04.03.2009 UNDER CHAIRMANSHIP OF
SHRI AMITABH JAIN, ADGFT

Meeting No. 47/87-NC7/2008 of NORMS COMMITTEE (NC-7) dealing with 'Plastic & Rubber Products' was held on 04.03.2009 under Chairmanship of Shri Amitabh Jain, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officials attended:

- 1) Shri Akash Taneja, Joint DGFT
- 2) Shri Ishwar Singh, Deputy DGFT and Convener
- 3) Shri A.K. Aggarwal, Jt. Industrial Advisor, D/o C&PC
- 4) Shri Shaish Kumar, Industrial Advisor, DIPP
- 5) Shri S.N. Sharma, FTDO

2.1 Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

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Case No.:100/24/87-ALC1/2007	Party Name:NARENDRA POLY-PLAST	Meet No/Date:47/87-ALC1/2008 04.03.2009	Status:Approved
HQ File :01/87/050/00128/AM08/	RLA File :03/95/040/00137/AM08/	Lic.No/Date:0310430246 22.05.2007	Defer Date:

Application: Request is for adhoc norms for following:

SL.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39021000	63/0- HDPE BAGS	1000.000	M.T	61576670.00	1501870.00 US\$
				Total	61,576,670.00	1,501,870.00

SL.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	39012000	HDPE GRANULES	998.650	M.T	58117500.00	1417500.00 US\$
2	32064990	POLYETHYLENE MASTER BATCH	51.330	M.T	2849500.00	69500.00 US\$
				Total	60,967,000.00	1,487,000.00

Decision: With D/o C&PC OM No. 46011/64/2006-PC.II dated 11.01.2007, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
HDPE Bags	1 MT	1. HDPE Granules	1.00 MT
		2. Relevant Polyethylene Master Batch	0.05 MT

Case No.: 122/24/87-ALC1/2007	Party Name:NITREX CHEMICALS INDIA LTD.,	Meet No/Date:47/87-ALC1/2008 04.03.2009	Status: Approved
HQ File :01/87/050/00160/AM08/	RLA File :05/24/040/00182/AM08/	Lic.No/Date:0510205340 25.06.2007	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39122029	62/0- Industrial Nitrocellulose containing Acetyl Tri Butyl Citrate	491.430	M.T	61428571.00	1462585.00 US\$
				Total	61,428,571.00	1,462,585.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	29181590	Acetyl Tri Butyl Citrate	98.286	M.T	10614870.00	252735.02 US\$
				Total	10,614,870.00	252,735.02

Decision: With D/o C&PC OM No. 46011/31/2008-PC.II dated 11.02.2009, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Industrial Nitrocellulose containing 20+/-1% Acetyl Tri Butyl Citrate	1 MT	Acetyl Tri Butyl Citrate	0.200 MT

Case No.: 147/24/87-ALC1/2007	Party Name:NITREX CHEMICALS INDIA LTD.,	Meet No/Date:47/87-ALC1/2008 04.03.2009	Status: Approved
HQ File :01/87/050/00191/AM08/	RLA File :05/24/040/00179/AM08/	Lic.No/Date:0510205610 02.07.2007	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39122019	62/0- Industrial Nitrocellulose containing Isopropyl Alcohol	200.000	M.T	16000000.00	380952.00 US\$
				Total	16,000,000.00	380,952.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	29051220	Isopropyl Alcohol	102.800	M.T	5522210.00	131481.00 US\$
				Total	5,522,210.00	131,481.00

Decision: With D/o C&PC OM No. 46011/31/2008-PC.II dated 11.02.2009, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Industrial Nitrocellulose	1 MT	Isonronyl Alcohol	0.514 MT

containing 30+/-1% Isopropyl Alcohol			
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Case No.: 149/24/87-ALC1/2007	Party Name:NITREX CHEMICALS INDIA LTD.,	Meet No/Date:47/87-ALC1/2008 04.03.2009	Status: Approved
HQ File :01/87/050/00192/AM08/	RLA File :05/24/040/00178/AM08/	Lic.No/Date:0510205612 02.07.2007	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39122029	62/0- Industrial Nitrocellulose containing Di Butyl Phthalate	500.000	M.T	37500000.00	892857.00 US\$
				Total	37,500,000.00	892,857.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	29173910	Di Butyl Phthalate	100.000	M.T	7014000.00	167000.00 US\$
				Total	7,014,000.00	167,000.00

Decision: With D/o C&PC OM No. 46011/31/2008-PC.II dated 11.02.2009, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Industrial Nitrocellulose containing 20+/-1% Di Butyl Phthalate	1 MT	Di Butyl Phthalate	0.20 MT

Case No.: 3/35/87-ALC1/2007	Party Name:NARENDRA POLY-PLAST	Meet No/Date:47/87-ALC1/2008 04.03.2009	Status: Approved
HQ File :01/87/050/00500/AM08/	RLA File :03/95/040/00806/AM08/	Lic.No/Date:0310450601 19.11.2007	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39021000	63/0- HDPE BAGS Net content of HDPE Granules should not be less than 600 M.T. & Grade of HDPE imported & exported should confirmed by Custom authority.	600.000	M.T	36934791.00	935058.00 US\$
				Total	36,934,791.00	935,058.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	39012000	HDPE GRANULES	600.000	M.T	34839000.00	882000.00 US\$

2	32064990	RELEVANT POLYETHYLENE MASTER BATCH	30.000	M.T	1730100.00	43800.00 US\$
				Total	36,569,100.00	925,800.00

Decision: With D/o C&PC OM No. 46011/64/2006-PC.II dated 11.01.2007, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
HDPE Bags	1 MT	1. HDPE Granules	1.00 MT
		2. Relevant Polyethylene Master Batch	0.05 MT

13	Case No.:15/4/87-ALC1/2008	Party Name:NOUVEAW EXPORTS PVT. LTD.	Meet No/Date:47/87-ALC1/2008 04.03.2009	Status:Approved
	HQ File :01/87/050/00063/AM09/	RLA File :03/95/040/01031/AM08/	Lic.No/Date:0310458855 23.01.2008	Defer Date:

Application: Request is for adhoc norms for following:

SL.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39100010	62/0- POLYMETHYL HYDROGEN SILOXANE	18000.000	K.G	1825740.00	32400.00 EURO
				Total	1,825,740.00	32,400.00
SL.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	39100010	MH-MISCHOL.	25200.000	K.G	721350.00	12600.00 EURO
2	39100010	METHYL HYDROGEN DICHLOROSILANE (MHDCS)	5400.000	K.G	370980.00	6480.00 EURO
				Total	1,092,330.00	19,080.00

Decision: With D/o C&PC OM No. 46011/09/2008-PC.II dated 17.02.2009, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polymethyl Hydrogen Siloxane	1 MT	MH-Mischol	1.65 MT

Case No.:17/4/87-ALC1/2008	Party Name:NOUVEAW EXPORTS PVT. LTD.	Meet No/Date:47/87-ALC1/2008 04.03.2009	Status:Approved
HQ File :01/87/050/00065/AM09/	RLA File :03/95/040/01006/AM08/	Lic.No/Date:0310458848 23.01.2008	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39100010	62/0- POLYMETHYL HYDROGEN SILOXANE.	18000.000	K.G	1825740.00	32400.00 EURO
				Total	1,825,740.00	32,400.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	39100010	MH-MISCHOL.	25200.000	K.G	721350.00	12600.00 EURO
2	39100010	METHYL HYDROGEN DICHLOROSILANE (MHDCS)	5400.000	K.G	370980.00	6480.00 EURO
				Total	1,092,330.00	19,080.00

Decision: With D/o C&PC OM No. 46011/09/2008-PC.II dated 17.02.2009, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polymethyl Hydrogen Siloxane	1 MT	MH-Mischol	1.65 MT

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Case No.:18/4/87-ALC1/2008	Party Name:NOUVEAW EXPORTS PVT. LTD.	Meet No/Date:47/87-ALC1/2008 04.03.2009	Status:Approved
HQ File :01/87/050/00066/AM09/	RLA File :03/95/040/01058/AM08/	Lic.No/Date:0310459598 30.01.2008	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39100010	62/0- POLYMETHYL HYDROGENSILOXANE.	18000.000	K.G	1825740.00	32400.00 EURO
				Total	1,825,740.00	32,400.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	39100010	MH-MISCHOL	25200.000	K.G	721350.00	12600.00 EURO
2	39100010	METHYL HYDROGEN DICHLOROSILANE (MHDCS)	5400.000	K.G	370980.00	6480.00 EURO
				Total	1,092,330.00	19,080.00

Decision: With D/o C&PC OM No. 46011/09/2008-PC.II dated 17.02.2009, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polymethyl Hydrogen Siloxane	1 MT	MH-Mischol	1.65 MT

19	Case No.:5/11/87-ALC1/2008	Party Name:SAKATA INX (INDIA) LTD.	Meet No/Date:47/87-ALC1/2008 04.03.2009	Status:Approved
	HQ File :01/87/050/00218/AM09/	RLA File :05/24/040/00473/AM08/	Lic.No/Date:0510217910 14.03.2008	Defer Date:
	Decision: Case withdrawn as it is already approved in NC Meeting No. 29/AM09 dated 30.10.2008.			

34	Case No.:9/14/87-ALC1/2008	Party Name:SPECIALTY POLYFILMS (INDIA) PVT. LTD.	Meet No/Date:47/87-ALC1/2008 04.03.2009	Status:Approved
	HQ File :01/87/050/00291/AM09/	RLA File :03/95/040/00008/AM09/	Lic.No/Date:0310477875 08.07.2008	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39203020	63/0- PE CLING FILM PE CLING FILM	150000.000	K.G	22470000.00	562735.00 US\$
				Total	22,470,000.00	562,735.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	39011090	LDPE GRANULES FILM GRADE	33000.000	K.G	3148200.00	79180.00 US\$
2	39022000	POLY ISO BUTYLENE / POLYBUTENE	11550.000	K.G	2583735.00	64983.00 US\$
3	39011010	LLDPE GRANULES FILM GRADE	120450.000	K.G	11755920.00	295672.00 US\$
				Total	17,487,855.00	439,835.00

Decision: With D/o C&PC OM No. 46011/211/2004-PC.II dated 09.05.2008, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyethylene Cling Film	1 kg	1. LDPE Granules	0.220 kg
		2. Poly Isobutylene/Polybutene	0.077 kg
		3. LLDPE Granules	0.803 kg

40	Case No.:3/19/87-ALC1/2008	Party Name:KUSHAL KR.ROYCHOWDHURY	Meet No/Date:47/87-ALC1/2008 04.03.2009	Status:Approved
	HQ File :01/87/050/00343/AM09/	RLA File :02/24/040/00116/AM09/	Lic.No/Date:0210115882 08.08.2008	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of
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						realisation)
1	39081090	62/0- POLYAMIDE(N/CHIPS)SOFTENING POINT 110+/-2(DEGREE)C FOR FLEXO/GRAVURE INKS)	30000.000	K.G	3628800.00	84000.00 US\$
				Total	3,628,800.00	84,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	38249090	PRIPOL 1017(LIQUID)DIMER ACID/AA- 97(LIQUID)DIMER ACID/DIMER ACID/UNIDYME- 18/PRIPOL 1045	20400.000	K.G	2203200.00	51000.00 US\$
2	38249090	PRIPOL 1252(LIQUID) DIMER ACID/DIMER ACID/UNIDYME M06	10200.000	K.G	660960.00	15300.00 US\$
3	29212100	ETHYLENE DIAMINE AMINE	3300.000	K.G	370656.00	8580.00 US\$
				Total	3,234,816.00	74,880.00

Decision: With D/o C&PC OM No. 46011/148/2005-PC.II dated 09.02.2009, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyamide (N/Chips) Softening Point 110+/- 2 (Degree) C for Flexo/Gravure Inks	1 kg	1. Dimer Acid (Pripol 1017/AA-97/Unidyme-18/Pripol 1045)	0.680 kg
		2. Dimer Acid (Pripol 1252/Unidyme M06)	0.340 kg
		3. Ethylene Diamine	0.110 kg

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Case No.:2/22/87-ALC1/2008	Party Name:MICROSPHERES (INDIA)	Meet No/Date:47/87-ALC1/2008 04.03.2009	Status:Approved
HQ File :01/87/050/00400/AM09/	RLA File :03/95/040/00461/AM09/	Lic.No/Date:0310484751 01.09.2008	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39069090	62/0- EXPANCEL 920 DET 40 D25 COPOLYMER OF ACRYLONITRILE	8400.000	K.G	7232228.00	164369.00 US\$
				Total	7,232,228.00	164,369.00

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39069090	62/0- EXPANCEL 920 DET 40 D25 COPOLYMER OF ACRYLONITRILE	8400.000	K.G	7232228.00	164369.00 US\$
				Total	7,232,228.00	164,369.00

Sl.No.	Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	(Currency)
1	03906909	EXPANCEL 920 DUT 40 FLEXIBLE IBC 450 KGS COPOLYMER OF ACRYLONITRILE 2 FLEXIBLE IBC A 450 KGS NET COPOLYMER OF ACRYLONITRILE	9000.000	K.G	6776000.00	154000.00 US\$
				Total	6,776,000.00	154,000.00

Decision: With D/o C&PC OM No. 46011/86/2005-PC.II dated 11.02.2009, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Expancel 920 DET 40 d25	1 kg	Expancel 920 DUT 40	1.05 kg
– Copolymer of Acrylonitrile		– Copolymer of Acrylonitrile	

Case No.:3/27/87-ALC1/2008	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:47/87-ALC1/2008 04.03.2009	Status:Approved
HQ File :01/87/050/00458/AM09/	RLA File :34/24/040/00121/AM09/	Lic.No/Date:3410022468 06.10.2008	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39075000	62/0- LONG OIL SOYA ALKYD RESIN 70%	183000.000	K.G	11263570.33	257453.04 US\$
				Total	11,263,570.33	257,453.04

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	38231119	SOYA FATTY ACID	67947.900	K.G	3737134.50	85420.22 US\$
2	29054200	GLYCERINE OR PENTAERTHRITOL	29280.000	K.G	1317600.00	30116.57 US\$
3	29173500	PHTHALIC ANHYDRIDE	36618.300	K.G	2490044.40	56915.30 US\$
4	29024400	MIX XYLENE	3843.000	K.G	249795.00	5709.60 US\$
5	27101990	SOLVENT OIL { (a) White Spirit (b) OCS CUT (c) MTO (d) SLOP OIL	55815.000	K.G	2344230.00	53582.40 US\$
6	29171400	MALEIC ANHYDRIDE	1185.840	K.G	100796.40	2303.92 US\$
				Total	10,239,600.30	234,048.01

Decision: With D/o C&PC OM No. 46011/88/2008-PC.II dated 17.02.2009, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Long Oil Soya Alkyd Resin 70%	1 kg	1. Soya Fatty Acid	0.371 kg
		2. Glycerin	0.160 kg
		3. Phthalic Anhydride	0.200 kg
		4. Mix Xylene	0.001 kg

4. MIX Xylene	0.021 kg
5. Solvent Oil	0.305 kg
6. Maleic Anhydride	0.006 kg

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Case No.:13/30/87-ALC1/2008	Party Name:MARPOL PVT. LIMITED	Meet No/Date:47/87-ALC1/2008 04.03.2009	Status: Approved
HQ File :01/87/050/00505/AM09/	RLA File :17/24/040/00075/AM09/	Lic.No/Date:1710002226 24.10.2008	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39079990	62/0- Pure Polyester Powder Coatings (Containing Polyester Resin min. 67.06% and Pigment min. 20%)...100 Kgs)	400.000	M.T	54188688.00	1273530.00 US\$
2	39079990	62/0- Epoxy Polyester Hybrid Powder Coating (Contng.Polyester Resin min33.6%,Epoxy Resin min33.6%&Pigment min22.9%)...100 Kgs)	200.000	M.T	32058312.00	753427.00 US\$
				Total	86,247,000.00	2,026,957.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	29173600	PTA - Pure Terephthalic Acid Organic Acid	153120.000	K.G	9000000.00	211516.00 US\$
2	29053990	Polyols Organic Chemicals	100880.000	K.G	9200000.00	216216.00 US\$
3	29171190	Catalyst Tin Based Catalysts Esterification	6000.000	K.G	4900000.00	115159.00 US\$
4	32041900	Coloured Pigment Pigment	16480.000	K.G	3700000.00	86957.00 US\$
5	39051990	Additives Organic Compound	4120.000	K.G	1100000.00	25852.00 US\$
6	28332700	Filler Inorganic Chemicals	61800.000	K.G	2100000.00	49354.00 US\$
7	32061110	Titanium Dioxide Pigment	65920.000	K.G	7400000.00	173913.00 US\$
8	29242990	TGIC - Triglycidyl Isocyanurate Curing Agent	16480.000	K.G	5100000.00	119859.00 US\$
9	29171200	Trimellitic Anhydride (TMA) Anhydride	46000.000	K.G	7600000.00	178613.00 US\$
10	29173600	PTA - Pure Terephthalic Acid Organic Acid	38080.000	K.G	2200000.00	51704.00 US\$
11	29053990	Polyols Organic Chemicals	25080.000	K.G	2300000.00	54054.00 US\$
12	38150000	Catalyst Tin Based Catalysts Esterification	1500.000	K.G	1300000.00	30552.00 US\$

13	291/3920	Trimellitic Anhydride (TMA) Anhydride	11420.000	K.G	1900000.00	44653.00 US\$
14	39073300	Epoxy Resin Epoxy Resin	69200.000	K.G	9600000.00	225617.00 US\$
15	28030010	Coloured Pigment Pigment	10340.000	K.G	2300000.00	54054.00 US\$
16	39051990	Additives Organic Compound	2060.000	K.G	600000.00	14101.00 US\$
17	39089000	Matting Agent Matting Agent	5150.000	K.G	2200000.00	51704.00 US\$
18	28339000	Filler Inorganic Chemicals	32960.000	K.G	1100000.00	25852.00 US\$
19	32091100	Titanium Dioxide Pigment	36800.000	K.G	4100000.00	96357.00 US\$
				Total	77,700,000.00	1,826,087.00

Decision: With DIPP letter dated 04.03.2009, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Epoxy Polyester Hybrid Powder Coating (Containing Polyester Resin Min. 33.6%, Epoxy Resin Min. 33.6% & Pigment Min 22.9%)	1 kg	1. PTA	0.1904 kg
		2. Polyol	0.1254 kg
		3. Catalyst	0.0075 kg
		4. Trimellitic Anhydride (TMA)	0.0571 kg
		5. Epoxy Resin	0.346 kg
		6. Coloured Pigment	0.0517 kg
		7. Additive	0.0103 kg
		8. Matting Agent	0.02575 kg
		9. Fillers	0.1648 kg
		10. Titanium Dioxide	0.1840kg
Pure Polyester Powder Coating (Containing Polyester Resin Min.67.56%& Pigment Min 20%)	1 kg	1. PTA	0.3828 kg
		2. Polyol	0.2522 kg
		3. Catalyst	0.015 kg
		4. Trimellitic Anhydride (TMA)	0.1150 kg
		5. Coloured Pigment	0.0403 kg

6. Additive	0.0103 kg
7. Fillers	0.1545 kg
8. Titanium Dioxide	0.1646 kg
9. TGIC	0.0412 kg

Note: These norms have been worked out on the basis of 10% losses in Polyester Resin due to chemical reaction and loss of water of condensation. Further 3% wastage has been considered in the manufacture of Powder Paint. The Raw Materials may be allowed as above or as applied for, **whichever is less.**

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Case No.:4/42/87-ALC1/2008	Party Name:KALPANA INDUSTRIES LIMITED,	Meet No/Date:47/87-ALC1/2008 04.03.2009	Status: Approved
HQ File :01/87/050/00646/AM09/	RLA File :03/94/040/00821/AM09/	Lic.No/Date:0310502562 16.01.2009	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39011010	63/0- XLPE SIOPLAS COMPOUND	100.000	M.T	5600000.00	11111.11 US\$
				Total	5,600,000.00	111,111.11

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	39011010	LINER LOW DENSITY POLYHTYLENE	97.200	M.T	4408992.00	87480.00 US\$
2	29310000	TRI METHOXY VINYL SILANE (VTMOS)	2.500	M.T	598500.00	11875.00 US\$
3	39123000	DI - CUMYLPEROXIDE	0.080	M.T	14112.00	280.00 US\$
4	38123090	ANTIOXIDANT (IRGANOX 1024)	0.080	M.T	14112.00	280.00 US\$
				Total	5,035,716.00	99,915.00

Decision: RLA, Mumbai vide their letter of even last No. 254 dated 19.01.2009 have informed that advance authorization is issued on repeat basis on the basis of NC decision in its Meeting No. 26/87-ALC1/2008 dated 08.10.2008 (F. No. 01/87/050/0335/AM09). Hence, Committee decided to **close** the case.

3.2 Following application is **transferred**:

36	Case No.:12/17/87-ALC1/2008	Party Name:KIDDE INDIA LIMITED	Meet No/Date:47/87-ALC1/2008 04.03.2009	Status: Transferred to different Section
	HQ File :01/87/050/00329/AM09/	RLA File :03/94/040/00402/AM09/	Lic.No/Date:0310480495 29.07.2008	Defer Date:01.04.2009
	Position: The case is considered in Norms Committee Meeting and the Committee observed that the export product covered under Engineering product. Hence the Committee decided to transfer the case to DES-I Section.			

3.3 Following applications are deferred:

1	Case No.:3/15/81-ALC2/2006	Party Name:VEM TECHNOLOGIES PLTD.,	Meet No/Date:47/87-ALC1/2008 04.03.2009	Status:Deferred
	HQ File :01/81/050/00124/AM07/	RLA File :09/24/040/00040/AM07/	Lic.No/Date:0910026348 23.05.2006	Defer Date:01.04.2009
	Position: Firm had requested for higher wastage of norms. D/o C&PC has proposed for visiting the manufacturing plant of firm at Hyderabad for onsite verification of wastage norms by Shri A.K. Aggarwal, Joint Industrial Adviser, D/o C&PC. A D.O. Letter may be sent from JDG(AT) to Shri A.K. Aggarwal, Jt. Industrial Adviser, D/o C&PC for expediting comments.			

2	Case No.:2/33/81-ALC2/2006	Party Name:VEM TECHNOLOGIES PLTD.,	Meet No/Date:47/87-ALC1/2008 04.03.2009	Status:Deferred
	HQ File :01/81/050/00469/AM07/	RLA File :09/24/040/00231/AM07/	Lic.No/Date:0910027580 15.09.2006	Defer Date:01.04.2009
	Position: Firm had requested for higher wastage of norms. D/o C&PC has proposed for visiting the manufacturing plant of firm at Hyderabad for onsite verification of wastage norms by Shri A.K. Aggarwal, Joint Industrial Adviser, D/o C&PC. A D.O. Letter may be sent from JDG(AT) to Shri A.K. Aggarwal, Jt. Industrial Adviser, D/o C&PC for expediting comments.			

3	Case No.:754/24/87-ALC1/2007	Party Name:ANAND NISHIKAWA COMPANY LTD	Meet No/Date:47/87-ALC1/2008 04.03.2009	Status:Deferred
	HQ File :01/87/050/01097/AM07/	RLA File :05/24/040/00899/AM07/	Lic.No/Date:0510200918 13.03.2007	Defer Date:01.04.2009
	Position: Copy of application may be obtained from RLA. A D.O. letter may be sent from JDG(AT) to concerned RLA for sending the application expeditiously.			

5	Case No.:21/46/87-ALC1/2007	Party Name:DUCOL ORGANICS & COLOURS PVT.LTD.	Meet No/Date:47/87-ALC1/2008 04.03.2009	Status:Deferred
	HQ File :01/87/050/00646/AM08/	RLA File :03/94/040/00235/AM08/	Lic.No/Date:0310432661 14.06.2007	Defer Date:01.04.2009
	Position: Copy of application may be obtained from RLA. A D.O. letter may be sent from JDG(AT) to concerned RLA for sending the application expeditiously.			

9	Case No.:234/24/87-ALC1/2007	Party Name:BULK LIQUID SOLUTIONS PVT LTD	Meet No/Date:47/87-ALC1/2008 04.03.2009	Status:Deferred
	HQ File :01/87/050/00301/AM08/	RLA File :07/24/040/00367/AM08/	Lic.No/Date:0710052984	Defer Date:01.04.2009

Position: Copy of reply submitted by firm may be again sent to D/o C&PC.

11	Case No.:16/40/81-ALC2/2007	Party Name:VEM TECHNOLOGIES PLTD.,	Meet No/Date:47/87-ALC1/2008 04.03.2009	Status:Deffered
	HQ File :01/81/050/00454/AM08/	RLA File :09/24/040/00373/AM08/	Lic.No/Date:0910032264 29.11.2007	Defer Date:01.04.2009
	Position: Firm had requested for higher wastage of norms. D/o C&PC has proposed for visiting the manufacturing plant of firm at Hyderabad for onsite verification of wastage norms by Shri A.K. Aggarwal, Joint Industrial Adviser, D/o C&PC. A D.O. Letter may be sent from JDG(AT) to Shri A.K. Aggarwal, Jt. Industrial Adviser, D/o C&PC for expediting comments.			

12	Case No.:26/35/87-ALC1/2007	Party Name:CHIDAMBARAM FISHNETS PVT. LTD.,	Meet No/Date:47/87-ALC1/2008 04.03.2009	Status:Deffered
	HQ File :01/87/050/00523/AM08/	RLA File :04/24/040/00299/AM08/	Lic.No/Date:0410092464 03.12.2007	Defer Date:01.04.2009
	Position: Copy of application may be obtained from RLA. A D.O. letter may be sent from JDG(AT) to concerned RLA for sending the application expeditiously.			

16	Case No.:81/46/87-ALC1/2007	Party Name:KLN LOYKASTS PVT.LTD,	Meet No/Date:47/87-ALC1/2008 04.03.2009	Status:Deffered
	HQ File :01/87/050/00706/AM08/	RLA File :07/24/040/00584/AM08/	Lic.No/Date:0710055691 05.02.2008	Defer Date:01.04.2009
	Position: D/L No. 46011/33/2008-PC.II dated 22.07.2008 issued by D/o C&PC, reminder may be issued by DGFT. In case, the reply is not received within 30 days from the date of issue of letter, the case would be rejected.			

17	Case No.:33/8/87-ALC1/2008	Party Name:PETRYC INTERNATIONAL	Meet No/Date:47/87-ALC1/2008 04.03.2009	Status:Deffered
	HQ File :01/87/050/00144/AM09/	RLA File :03/95/040/01202/AM08/	Lic.No/Date:0310464794 13.03.2008	Defer Date:01.04.2009
	Position: A letter regarding Pollution Control Check may be obtained from D/o C&PC and reminder may be issued to the firm in this regard. Case is pending for want of comments from Technical Authority They may be reminded at JDG(AT) level.			

18	Case No.:35/8/87-ALC1/2008	Party Name:PETRYC INTERNATIONAL	Meet No/Date:47/87-ALC1/2008 04.03.2009	Status:Deffered
	HQ File :01/87/050/00146/AM09/	RLA File :03/95/040/01204/AM08/	Lic.No/Date:0310464793 13.03.2008	Defer Date:01.04.2009
	Position: A letter regarding Pollution Control Check may be obtained from D/o C&PC and reminder may be issued to the firm in this regard. Case is pending for want of comments from Technical Authority They may be reminded at JDG(AT) level.			

20	Case No.:34/8/87-ALC1/2008	Party Name:PETRYC INTERNATIONAL	Meet No/Date:47/87-ALC1/2008 04.03.2009	Status:Deffered
	HQ File :01/87/050/00145/AM09/	RLA File :03/95/040/01203/AM08/	Lic.No/Date:0310465506 18.03.2008	Defer Date:01.04.2009
	Position: A letter regarding Pollution Control Check may be obtained from D/o C&PC and reminder may be issued to the firm in this regard. Case is pending for want of comments from Technical Authority They may be reminded at JDG(AT) level.			

21	Case No.:21/10/87-ALC1/2008	Party Name:ARMACELL INDIA PVT. LTD.	Meet No/Date:47/87-ALC1/2008 04.03.2009	Status:Deffered
	HQ File :01/87/050/00199/AM09/	RLA File :31/24/040/00414/AM08/	Lic.No/Date:3110033391 01.04.2008	Defer Date:01.04.2009
	Position: D/L No. 46011/58/2008-PC.II dated 02.07.2008 issued by D/o C&PC, followed by reminder from DGFT. The firm's request for grant of time to submit the reply considered by the Norms Committee. The Committee observed that the time sought by firm is over. Final reminder may be issued by DGFT. In case, the reply is not received within 30 days from the date of issue of letter, the case would be rejected.			

22	Case No.:20/11/81-ALC2/2008	Party Name:VEM TECHNOLOGIES PLTD.,	Meet No/Date:47/87-ALC1/2008 04.03.2009	Status:Deffered
	HQ File :01/81/050/00138/AM09/	RLA File :09/24/040/00599/AM08/	Lic.No/Date:0910033521 02.04.2008	Defer Date:01.04.2009
	Position: Firm had requested for higher wastage of norms. D/o C&PC has proposed for visiting the manufacturing plant of firm at Hyderabad for onsite verification of wastage norms by Shri A.K. Aggarwal, Joint Industrial Adviser, D/o C&PC. A D.O. Letter may be sent from JDG(AT) to Shri A.K. Aggarwal, Jt. Industrial Adviser, D/o C&PC for expediting comments.			

23	Case No.:41/8/87-ALC1/2008	Party Name:BULK LIQUID SOLUTIONS PVT LTD	Meet No/Date:47/87-ALC1/2008 04.03.2009	Status:Deffered
	HQ File :01/87/050/00152/AM09/	RLA File :07/24/040/00005/AM09/	Lic.No/Date:0710056838 09.04.2008	Defer Date:01.04.2009
	Position: Copy of reply submitted by firm may be sent to D/o C&PC.			

24	Case No.:8/38/87-ALC1/2008	Party Name:MAX INDIA LTD	Meet No/Date:47/87-ALC1/2008 04.03.2009	Status:Deffered
	HQ File :01/87/050/00605/AM09/	RLA File :22/24/040/00009/AM09/	Lic.No/Date:2210007786 12.05.2008	Defer Date:01.04.2009
	Position: Copy of application may be again sent to D/o C&PC.			

25	Case No.:22/10/87-ALC1/2008	Party Name:SUPERFIL PRODUCTS LIMITED	Meet No/Date:47/87-ALC1/2008 04.03.2009	Status:Deffered
	HQ File :01/87/050/00200/AM09/	RLA File :04/24/040/00380/AM08/	Lic.No/Date:0410095866 14.05.2008	Defer Date:01.04.2009
	Position: Deferred for want of comments from D/o C&PC. D&PC will send comments within 2 weeks.			

26	Case No.:32/10/87-ALC1/2008	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:47/87-ALC1/2008 04.03.2009	Status:Deffered
	HQ File :01/87/050/00210/AM09/	RLA File :05/24/040/00320/AM07/	Lic.No/Date:0510220805 22.05.2008	Defer Date:01.04.2009
	Position: In response to D/L No. 46011/32/2008-PC.II dated 10.07.2008 issued by D/o C&PC, the firm has submitted their reply. The Committee observed that the reply submitted by firm is incomplete. Final reminder may be issued by DGFT asking the firm to submit proper reply. In case, the reply is not received within 30 days from the date of issue of letter, the case would be rejected.			